

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/41/ (IB)/2017
NAME OF THE PETITIONER(S) : ENTRUST COMMUNICATIONS PVT LTD
NAME OF THE RESPONDENT(S) : UNIVERSAL TELECOMMUNICATIONS (I) PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

STANLEY JOHN

Counsel for Petitioner


15/12/17
M. S. M. M.
15/12/17.

Rad P Partners.
M.S. M. M.
Gurmeet.
Iskender.

Counsel for Respondent

TCP/41/1B/2017

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought one DD to the tune of Rs.3 lakhs dated 15.12.2017 to be drawn at HSBC bank and the same is handed over to the Counsel for the Petitioner. Counsel for the Corporate Debtor filed revised schedule for payment; copy of which is given to the other side. In view of the schedule for payment filed by the Corporate Debtor, the petition stands **disposed of**. The schedule for payment will form part of the order. However, liberty is given to the Petitioner that in the event of the default by the Corporate Debtor, he may revive the petition.

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MEMBER (JUDICIAL)

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